



The Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2016
Act 8 of 2016

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Registered No. HSE/49

[Price : Rs. 0-30 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 8] HYDERABAD, SATURDAY, APRIL 23, 2016.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 22nd April, 2016 and the said assent is hereby first published on the 23rd April, 2016 in the Telangana Gazette for general information.

ACT No. 8 OF 2016

**AN ACT FURTHER TO AMEND THE RAJIV
GANDHI UNIVERSITY OF KNOWLEDGE
TECHNOLOGIES ACT, 2008.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2016.

Short title
and
commence-
ment.

[1]

A. 14 (DA)

(2) It shall be deemed to have come into force with effect from 11-09-2015.

Amendment of section 6, Act No. 18 of 2008.

2. In the Rajiv Gandhi University of Knowledge Technologies Act, 2008, (herein after referred to as the principal Act), in section 6, for sub-section (1) the following shall be substituted, namely :

“(1) the Chancellor shall be appointed by the Government.”;

Amendment of section 7.

3. In the principal Act, in section 7, in sub-section (1), for the words “Governing Council”, the word “Government”, shall be substituted;

Amendment of Schedule.

4. In the principal Act, in the Schedule,

(i) in Statute 1, under the heading “The Chancellor” clause (1) shall be omitted;

(ii) in Statute 2, under the heading “The Vice-Chancellor” for clause (1), the following shall be substituted, namely:-

“(1) the Government shall constitute a Search Committee consisting of ,

(i) a nominee of the Governing Council;

(ii) a nominee of the University Grants Commission;

(iii) a nominee of the State Government.

The Search Committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall appoint the Vice-Chancellor from out of the said panel :

provided that it shall be competent for the Government to call for a fresh panel if they consider necessary and the Search Committee shall submit a fresh panel to the Government."

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.